

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.562/2018

This the 02nd day of January, 2019

Coram : Hon'ble Shri M.C.Verma, Judicial Member

B.Narayan
Son of Tavarya Naik
Aged 49 years
Working as Assistant Passport Officer
Residing at : Above Suzuki Showroom,
Near 'L' Colony, BRTS Busstand,
Nehrunagar, Ahmedabad. 380 015..... Applicant

(By Advocate : Shri Joy Mathew)

VERSUS

1. Union of India
Notice to be served through
The Secretary
Ministry of External Affairs
Patiala House Annexe
Tilak Marg, New Delhi 110 001.
2. The Join Secretary (PSP) & Chief Passport Officer
CPV Division
Ministry of External Affairs
Patiala House Annexe
Tilak Marg, New Delhi 110 001.

3. The Deputy Passport Officer (PVE, PVA & Cadre)
Patiala House Annexe
Tilak Marg, New Delhi 110 001.
4. The Regional Passport Officer
Passport Office,
Near Gujarat University,
Ahmedabad 380 009 Respondents.

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. It is a fresh matter and is at the stage of notice. It has been submitted by learned counsel for the applicant that applicant was transferred from Nagpur to Ahmedabad in violation of Transfer Policy, that the case of the applicant was not placed before Placement Committee. That applicant since has joined at Ahmedabad but has made representation to the Authority showing grievance for his transfer. Learned counsel referred representation dated 27.9.2018 of the applicant, copy of which is at Annexure A-4 of the OA. Learned counsel urged that

applicant will be satisfied, if at this stage Respondent Authorities are directed to dispose of the representation dated 27.9.2018 (Annexure A-4) within stipulated time frame with liberty to applicant to agitate the matter in case the outcome of said representation does not come in favour of the applicant.

2. Considered the submissions. Respondent authorities are directed to consider and to take decision on the representation dated 27.9.2018 (Annexure A-4) of the applicant expeditiously but in any case before expiry of six weeks from date of receipt of this order.

3. With the above directions and observations, the OA stands disposed off. No order as to costs.

**(M.C.Verma)
Member (J)**

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